

CENTRAL INFORMATION COMMISSION  
Complaint No. - CIC/WB/A/2009/000244dated: 02.03.'09  
Right to Information Act- Section 19

**Appellant** : Shri Ram Chander

**Respondent:** Central Reserve Police Force (CRPF), New Delhi.

Decision announced 9.3.'10

**Facts:-**

By an application dated 25.04.2008 Shri Ram Chander of Bhiwani, Haryana sought information regarding recruitment procedure for the position of ASI (Ministerial), which was conducted by advertising in Employment News dated 31<sup>st</sup> August-6<sup>th</sup> September 1996, including total number of vacancies especially numbers of post which was filled from SC candidates, marks obtained by all SC candidates including appellant and copies of some letters related with this process from the Central Public Information Officer, Central Reserve Police Force, New Delhi. In response, the CPIO Shri Ramesh Chandra, ADIG (Admn.), CRPF, New Delhi by a letter dated 07.05.2008 refused the information under Section 24(1) of Right to Information Act, 2005.

Aggrieved, appellant Shri Ram Chander filed a 1<sup>st</sup> appeal on 15.06.2008 before the appellate authority of the department. First appellate authority, Shri S. R. Ojha, DIG (Admn.), CRPF, New Delhi in his order, which was passed in the month of July 2008, reiterated the plea taken by the CPIO. Nevertheless, he provided information regarding marks obtained by the appellant together with the marks obtained by last selected candidate and informed him that the same information had already been conveyed by the Pers. Branch of that Directorate General to the appellant earlier through their letters dated 29.10.2009 & 27.12.2009. Appellant Shri Ram Chander, not satisfied with the response has hence, moved this appeal.

**Decision Notice**

The Central Reserve Police Force is indeed an organization listed at S, No. 10 in the Second Schedule of Right to Information Act, 2005 as dealing with security and intelligence, and therefore not covered by the Act except for information pertaining to allegations of corruption and violation of human rights. The information sought by appellant Shri Ram Chander has made no such allegations. The information sought by the appellant concerns selection process of ASI in force and thus is general information related to an administrative issue. Hence, particularly in light of Sec 24(1) this request does not lie under the ambit of RTI Act. In light of the above the present appeal is hereby dismissed.

Announced this ninth day of March 2010. Notice of this decision be given free of cost to the parties.

Wajahat Habibullah  
(Chief Information Commissioner)  
09.03.2010

Authenticated true copy, additional copies of order shall be supplied against application and payment of the charge prescribed under the Act to the CPIO of this Commission.

Pankaj K. P. Shreyaskar  
Joint Registrar.  
09.03.2010